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**CENTRAL ADMINISTRATIVE TRIBUNAL,
JODHPUR BENCH, JODHPUR**

Original Application No. 156/2007

Date of order: 28.04.2008

**HON'BLE MR. JUSTICE A.K. YOG, JUDICIAL MEMBER.
HON'BLE MR. R.R. BHANDARI, ADMINISTRATIVE MEMBER.**

Mool Dass S/o Shri Chet Ram, aged about 50 years, Resident of Lahoti Chowk, Tehsil Suratgarh, District Sriganganagar, Presently working on the post of Mazdoor in the office of Garrison Engineer, Air Force, Military Engineering Service (MES), Suratgarh, District Sriganganagar, Rajasthan.

...Applicant.

Shri S.K. Malik, counsel for applicant.

VERSUS

1. Union of India through the Secretary, Ministry of Defence, Raksha Bhawan, New Delhi.
2. Director General, Engineer-In-Chief's Branch, Army Headquarters, Kashmir House, D.H.Q. Post New Delhi.
3. Chief Engineer (Air Force), Military Engineering Service (MES), WAC, Delhi Cantt. - 10.
4. Commander Works Engineer, Air Force, Military Engineering Service (MES), Bikaner, Rajasthan.
5. Garrison Engineer (Air Force), Military Engineering Service, Suratgarh, District Sri Ganganagar, Rajasthan.

...Respondents.

Mr. M. Prajapat, advocate, holding brief of
Mr. Ravi Bhansali, counsel for respondents.

ORDER

Per Mr. Justice A.K. Vog, Member (J)

Heard Shri S.K. Malik, Advocate, learned counsel representing the applicant/s as well as Shri M. Prajapat, Advocate, holding brief of Mr. Ravi Bhansali, Advocate, learned counsel representing the respondent/s.

HBO

Learned counsel appearing on behalf of the parties on both sides in this O.A. stated that this case is squarely covered by the facts, issues, cause of action, the relief contained in O.A. No. 240/2006 - decided by Central Administrative Tribunal, Jodhpur Bench - vide order dated 06.02.2008; relevant extract of which reads:

".....

According to the applicants, their case is squarely covered by the facts, issues, cause of action and the relief claimed in OA No. 221/2004 [Kamal Jeet Singh and Ors. Vs. UOI & Ors.] decided by this Tribunal vide order dated 5th September, 2006 (Annex. A/11) to the respective OAs. without entering into the merit or adjudicating the issue on merit.

In view of the above statement made by the learned counsel for the applicants that the case of present applicant(s) is similar and identical to that of the applicants in above referred O.A. (No. 221/2004), all the three OAs viz., 240/2006, 242/2006 and 254/2006 stand disposed of subject to the above observations and directions.

There shall be no order as to costs.

.....
Sd/-
Member [A]

.....
Sd/-
Member [J]"

In view of the above, we dispose of this O.A. No. 156/2007 finally at admission stage; on the same terms and conditions as contained in afore-quoted order dated 06.02.2008 with direction to the Respondents to consider and decide the grievance of the Applicant/s as per order dated 05.09.2006 in O.A. No. 221/2004 (Kamal Jeet Singh and Ors. Vs. U.O.I. & Ors.).

"No order as to costs."

R. R. Bhandari
[R. R. Bhandari]
Member (A)

A. K. Yog
[A. K. Yog]
Member (J)

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